NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No.116/(MAH)/2014 CA No.

CORAM:

3

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2017

NAME OF THE PARTIES: Mr. Ashok Rao

V/s. M/s. Hotel Ratnasoham Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME	DESIGNATION	SIGNATURE
1. Deepalc Deshy	D. Advocate ande fer Respondents	23/07/17
2 Kunch Kanung (on behalf of Ale	2. S. Venkaland Peditioner	23/01/17

<u>COMMON ORDER</u> <u>C.P No. 39/59/CLB/MB/MAH/2013</u> <u>C.P No. 116/397-398/CLB/MB/MAH/2014</u>

- The Learned Representative Mr. Deshpande is representing the Petitioner in C.P. No. 39/2013 and representing the Respondent in C.P. No. 1116/2014.
- 2. He has stated that a Rejoinder has been received in the recent past, however, Surrejoinder in C.P. No. 116/2014 is required to be filed and one week's time be granted.
- 3. Let the Sur-rejoinder be filed on or before 10.02.2017 with a copy in advance to the other side.
- 4. Both the C.Ps. adjourned to 23rd February, 2017. Since the other side is not present, therefore, it is hereby directed to the Learned Representative to communicate the next date and the contents of this order to the other side.

Sd/-M. K. SHRAWAT MEMBER (JUDICIAL).

Dated: 23.01.2017.